

FIR No. 485/20
PS: Shastri Park
State Vs. Abdul Rehman

08.12.2020

Proceedings conducted through Cisco Webex meeting VC.

Present: Ld. APP for the State is stated to be available through online.

No one approached the court through given URL system of virtual court from accused side.

Accordingly, in view of pandemic situation of corona virus, no adverse order is being passed and matter be again listed on 09.12.2020.

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(Nitish Kumar Sharma)

MM-03/N-E/KKD Courts/Delhi

08.12.2020

FIR No. 523/19
PS: Shashtri Park
State Vs. Samir

08.12.2020

Proceedings conducted through Cisco Webex meeting VC.

This is an application of applicant for releasing vehicle under application on superdari.

Present: Ld. APP for the State.
Ld. Counsel for applicant.
Report of IO perused.

The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL-1V-C-0194** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;
4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed

over and the applicant;

5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;

6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.

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(Nitish Kumar Sharma)

MM-03/N-E/KKD Courts/Delhi

08.12.2020

FIR No. 29306/20
PS: G.Puri
State Vs. Unknown

08.12.2020

Proceedings conducted through Cisco Webex meeting VC.

This is an application of applicant for releasing vehicle under application on superdari.

Present: Ld. APP for the State.
Ld. Counsel for applicant.
Report of IO perused.

The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL-5SBB7730** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;
4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed

over and the applicant;

5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;

6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.

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Date: 2020.12.08
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(Nitish Kumar Sharma)

MM-03/N-E/KKD Courts/Delhi

08.12.2020

FIR No. 723/15
PS: G.Puri
State Vs. Dharmender

08.12.2020

Proceedings conducted through Cisco Webex meeting VC.

Present: Ld. APP for the State is stated to be available through online.

No one approached the court through given URL system of virtual court from accused side.

Lok Adalat is scheduled for 12.12.2020. The offence in the present FIR is u/s 324 IPC which is non compoundable and as such the matter can not be sent to the Lok Adalat.

The application is found to be without any merits and accordingly dismissed.

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(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
08.12.2020

FIR No. 22713/16

PS: K. Khas

State Vs. Salim

08.12.2020

Proceedings conducted through Cisco Webex meeting VC.

Present: Ld. APP for the State is stated to be available through online.

No one approached the court through given URL system of virtual court from applicant side.

Accordingly, matter be again listed on 10.12.2020.

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MM03/NE/KKD Courts/Delhi

08.12.2020

e-FIR No. 000830/20
PS: K.Khas
State Vs. Md. Anwar

08.12.2020

Proceedings conducted through VC hearing.

Present: Ld. APP for the State is stated to be available through online.

Ld. Counsel for applicant through VC.

Present application has been filed on behalf of applicant seeking defreezing of his account bearing a/c no. 00910100019881. It is submitted that amount credit in account of applicant has been repaid to the complainant and affidavit of complainant is annexed. Reply filed on behalf of IO stating that account is no more required to be kept freeze.

I have heard the submissions. In view of submissions made, application stands allowed.

Account of applicant is directed to be de-freeze, concerned officials in bank are directed to do the needful in this regard.

Copy of the order be given dasti.

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(Nitish Kumar Sharma)

MM-03/N-E/KKD Courts/Delhi

08.12.2020

FIR No. 97/15
PS: Khajuri Khas
State Vs. Anil Chauhan etc.

08.12.2020

Proceedings conducted through VC hearing.

Present: Ld. APP for the State is stated to be available through online.
Status report filed. Copy of the same be shared with counsel for
applicant.

Application disposed off accordingly.

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(Nitish Kumar Sharma)
MM-03/N-E/KKD Courts/Delhi
08.12.2020

FIR No.149/14
PS: G.Puri
State Vs. Kapil Kashyap

08.12.2020

Proceedings conducted through Cisco Webex meeting VC.

Present: Ld. APP for the State is stated to be available through online.

Ld. Counsel for applicant.

At request of counsel, put up for 17.12.2020.

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MM-03/N-E/KKD Courts/Delhi

08.12.2020

FIR No. 000341/20

PS: G.Puri

State Vs. Naseem

U/s: 379/411 IPC

08.12.2020

Proceedings conducted through Cisco Webex meeting VC.

Present: Ld. APP for the State.

Ld. Counsel for accused.

Arguments heard on the bail application heard. Perused.

It is stated by the counsel for accused that accused has been falsely implicated in the present case who has nothing to do with the commission of alleged

offence. It is further stated that investigation is complete, there are no chances of accused absconding or tampering with evidence and no fruitful purpose shall be served by keeping the accused in custody with request to grant bail to the accused.

Ld. APP for the State has strongly opposed the bail application under consideration. Reply filed to the present application filed and perused. It is stated that allegations against the accused are very serious, there is apprehension that if accused is released on bail, he may tamper the evidence, intimidate /influence the witness and jump the bail. It is further stated that the accused has been previously involved in similar offence.

After considering the entire facts and circumstances of the case, including the nature of allegations involved in this case and the fact that accused applicant has been previously involved in four similar matters, court is of the view that accused is not entitled to the concession of bail at this stage.

Consequently, bail application under consideration is dismissed.

Copy of this order be sent to concerned Jail superintendent for being delivered it to accused.

Copy dasti.

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MM03/NE/KKD Courts/Delhi

08.12.2020

FIR No. 572/20
PS: Shastri Park
State Vs. Unknown

08.12.2020

Proceedings conducted through Cisco Webex meeting VC.

This is an application of applicant for releasing vehicle under application on superdari.

Present: Ld. APP for the State.

Ld. Counsel for applicant.

Report of IO perused.

The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL-1RU-1030** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;
4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed

over and the applicant;

5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;

6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.

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(Nitish Kumar Sharma)

MM-03/N-E/KKD Courts/Delhi

08.12.2020

e-FIR No. 16542/20

PS: K.Khas

State Vs. Unknown

08.12.2020

Proceedings conducted through Cisco Webex meeting VC.

This is an application of applicant for releasing vehicle under application on superdari.

Present: Ld. APP for the State.

Ld. Counsel for applicant.

Report of IO perused.

The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL-5S-AL-6246** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;
4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed

over and the applicant;

5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;

6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.

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MM-03/N-E/KKD Courts/Delhi

08.12.2020

FIR No. 000194/19
PS: K.Khas
State Vs. Unknown

Proceedings conducted through Cisco Webex meeting VC.
Present: Ld. APP for the State is stated to be available through online.

No one approached the court through given URL system of virtual court from applicant side.

Accordingly, matter be again listed on 10.12.2020.

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(Nitish Kumar Sharma)
MM03/NE/KKD Courts/Delhi
08.12.2020

FIR No. 456/20
PS: Shastri Park
State Vs. Santosh

08.12.2020

Proceedings conducted through VC hearing.

Present: Ld. APP for the State is stated to be available through online.

Application is for release of jamatalashi articles.

As per reply, nothing was found in personal search.

In view of reply, application is dismissed.

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MM-03/N-E/KKD Courts/Delhi

08.12.2020

Dy No. 65612

PS: K. Khas

State Vs. Unknown

08.12.2020

Proceedings conducted through Cisco Webex meeting VC.

Present: Ld. APP for the State is stated to be available through online.

No one approached the court through given URL system of virtual court from applicant side.

Accordingly, matter be again listed on 09.12.2020.

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MM03/NE/KKD Courts/Delhi

08.12.2020